

Form No. VIII
(Rules 10 and 38)

Notice to the Respondent for inspection of the Record and for filing the list of additional documents to be included in the Transcript of the Record.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
APPELLATE CIVIL/CRIMINAL JURISDICTION
SUPREME COURT CIVIL/CRIMINAL APPEAL No. OF 19 .

(From the Judgment and/Decree/Order of this High Court dated
..... in of 19.....)

Appellant;

versus

Respondent.

To

NOTICE is hereby given to you, that the Record and Proceedings of the case from which the said Supreme Court Appeal arises are available in this Court and that you may take inspection of the same, if you so desire.

TAKE FURTHER NOTICE that you are required, upon the Appellant's serving on you a copy of the list of documents which the Appellant intends to include in the paper-book, to file in triplicate within three weeks of the service on you of the said list by the Appellant, a list of such additional documents as you consider necessary for the determination of the appeal.

TAKE FURTHER NOTICE ALSO that you are required to take all necessary steps with due diligence, so far as you may be concerned, in the matter of arranging to transmit in triplicate with all convenient despatch a Transcript in English of the Record proper of the case/the printed/cyclostyled record of the case so far as is material to the questions in dispute in the said appeal for being placed before the Supreme Court for the hearing of the said appeal.

WITNESS, Chief Justice at Bombay, aforesaid, this
..... day of One thousand nine hundred and

By the Court,

Seal

for Deputy Registrar and Sealer.

This day of 19....
